

THE INTER-STATE WATER DISPUTES (AMENDMENT)  
ACT, 1986

No. 20 OF 1986

[2nd April, 1986.]

An Act further to amend the Inter-State Water Disputes Act, 1956.

BE it enacted by Parliament in the Thirty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Inter-State Water Disputes (Amendment) Act, 1986.

Short  
title.

33 of 1956.

2. In the Inter-State Water Disputes Act, 1956, after section 13, the following section shall be inserted, namely:—

Insertion  
of new  
section 14.

'14. (1) Notwithstanding anything contained in the foregoing provisions of this Act, the Central Government may, by notification in the Official Gazette, constitute a Tribunal under this Act, to be known as the Ravi and Beas Waters Tribunal for the verification and adjudication of the matters referred to in paragraphs 9.1 and 9.2, respectively, of the Punjab Settlement.

Constitu-  
tion of  
Ravi and  
Beas  
Waters  
Tribunal.

(2) When a Tribunal has been constituted under sub-section (1), the provisions of sub-sections (2) and (3) of section 4, sub-sections (2), (3) and (4) of section 5 and sections 5A to 13 (both inclusive) of this Act relating to the constitution, jurisdiction, powers, authority and bar of jurisdiction shall, so far as may be, but subject to sub-section (3) hereof, apply to the constitution, jurisdiction, powers, authority and bar of jurisdiction in relation to the Tribunal constituted under sub-section (1).

(3) When a Tribunal has been constituted under sub-section (1), the Central Government alone may *suo motu* or at the request of the concerned State Government refer the matters specified in paragraphs 9.1 and 9.2 of the Punjab Settlement to such Tribunal.

*Explanation.*—For the purposes of this section, "Punjab Settlement" means the Memorandum of Settlement signed at New Delhi on the 24th day of July, 1985.

3. The Ravi and Beas Waters Tribunal Ordinance, 1986, is hereby repealed.

Repeal  
of Ordi-  
nance,  
2 of 1986.